

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAAMA PAPER MILLS LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Raama Paper Mills Limited
2.	Date of incorporation of corporate debtor	4 th December, 1985
3.	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies, Uttar Pradesh, Kanpur
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	L27104UP1985PLC007556
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Najibabad Road, Kiratpur District, Bijnor-246 731 Uttar Pradesh Corporate Office: 314, Deepshikha Building, 8, Rajendra Place, New Delhi-110 008
6.	Insolvency commencement date in respect of corporate debtor	7 th June, 2024 being the date of pronouncement of Order by the Hon'ble National Company Tribunal, Allahabad Bench [8 th June, 2024 being the date of receipt of Order through email]
7.	Estimated date of closure of insolvency resolution process	180 days' from the date of commencement of Corporate Insolvency Resolution Process (CIRP) i.e. 4 th December, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Sandeep Kumar Agrawal Registration No.: IBBI/IPA-001/IP-P01135/2018-2019/11828
9.	Address and e-mail of the interim resolution professional, as registered correspondence with the interim	Address: 523, Pocket-E, Mayur Vihar Phase-2, Delhi-110 091 Email: ipsandeepagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 523, Pocket-E, Mayur Vihar Phase-2, Delhi-110 091 Email: cirp.raamapaper@gmail.com
11.	Last date for submission of claims	21 st June, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/en/home/downloads Not Applicable [as per information available with Interim Resolution Professional]

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Raama Paper Mills Limited on 7th June, 2024 being the date of pronouncement of Order by the Hon'ble National Company Tribunal, Allahabad Bench [8th June, 2024 being the date of receipt of Order through email].

The creditors of Raama Paper Mills Limited, are hereby called upon to submit their claims with proof on or before 21st June, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Sd/-

Sandeep Kumar Agrawal

Interim Resolution Professional in respect of

Raama Paper Mills Limited

Date : 10.06.2024

Place: New Delhi

Reg. No.: IBBI/IPA-001/IP-P01135/2018-2019/11828

AFA No. AA1/11828/02/071224/106499; Valid till 7th December, 2024

